

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29016/2012

(From the judgement and order dated 31/08/2012 in CMWP No.754/2012 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

DWARIKESH SUGAR INDUSTRIES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for permission to bring on record subsequent facts and documents and permission to file synopsis and list of dates and permission to file VOL.II and VOL.III and permission to file additional affidavit and exemption from filing O.T. and exemption from filing O.T. of annexures and permission to place addl. documents on record and with prayer for interim relief and office report)

Date: 01/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Sameer Parekh, Adv.
 Mr. Sumit Goel, Adv.
 Mr. Nitin Thukral, Adv.
 Mr. Galav Sharma, Adv.
 for M/S. Parekh & Co.,Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Adv.
 Ms. Bharti Tyagi, Adv.

UPON hearing counsel the Court made the following
O R D E R

At the request of learned counsel for the respondents,
call the matter after two weeks.

	[Charanjeet Kaur]		[Vinod Kulvi]	
Court Master		Asstt. Registrar		